

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 692/TT/2020

- Subject** : Petition for truing up of fee and charges of the 2014-19 tariff period and determination of fee and charges of the 2019-24 period for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Southern Region.
- Date of Hearing** : 24.9.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd.
& 13 Others
- Parties present** : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- i. The instant petition has been filed for truing up of charges of the 2014-19 tariff period and determination of fee and charges of the 2019-24 tariff period for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the Petitioner after formation of POSOCO) in Southern Region.
 - ii. Instant asset was put under commercial operation on 1.7.2002.
 - iii. Fee and charges of the 2014-19 tariff period was allowed vide order dated 15.7.2016 in Petition No. 545/TT/2014.



- iv. Auditor's certificate has been submitted for claiming the actual O&M Expenses for central portion based on which the fee and charges have been revised.
- v. O&M Expenses for the 2019-24 tariff period have been considered as 2% of the capital cost subject to actuals at the time of truing up.
- vi. No reply has been received from any of the Respondents.

3. The Petitioner is directed to submit the following information on affidavit by 18.10.2021 with a copy to the Respondents:

- (i) The details of assets covered under Unified Load Despatch and Communication Scheme (ULDC);
- (ii) Whether the assets under ULDC have been upgraded/ replaced? If so, submit the details of the upgraded/ replaced assets and also details of the new assets and the petitions in which tariff is granted/ claimed for the new assets.
- (iii) Whether the assets under ULDC are in use? If so, submit the details of the same.
- (iv) As the Petitioner has claimed O&M Expenses for 2019-24 tariff period, submit the details of the assets for which O&M Expenses is claimed.

4. After hearing the representative of the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

